

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 71156 of 2013

(Arising out of Order-in-Original No. 36/Commr/ST/GHY/12-13 dated 28.03.2013 passed by the Commissionerate of Central Excise & Service Tax, Guwahati, Sethi Trust Building G.S. Road, Bhangagarh, Guwahati-781 005)

M/s. Satyam Cokes

1st Floor, Assam Ispat Complex,
N.S. Road, Fatasil, Guwahati

: Appellant

VERSUS

**Commissioner of Central Excise & Service Tax,
Guwahati,**

Sethi Trust Building G.S. Road,
Bhangagarh, Guwahati-781 005

: Respondent

APPEARANCE:

None for the Appellant

MS. K. Kalpana, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75356/2025

DATE OF HEARING / DECISION: 11.02.2025

Order: [PER SHRI ASHOK JINDAL]

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a

liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp